

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 13715/2020

(Arising out of impugned final judgment and order dated 23-05-2019 in CRLA No. 1388/1988 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MATADIN @ CHAPOLE

Respondent(s)

(IA No.124765/2020-CONDONATION OF DELAY IN FILING and IA No.124766/2020-EXEMPTION FROM FILING O.T. and IA No.124767/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 08-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Krishnanand Pandey, AOR
Mr. Ravish Singh, Adv
Ms. Akansha Singh, Adv
Mr. Vivek Kumar Singh, Adv
Mr. Meha Ashok Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by counsel for the petitioner seeking adjournment as arguing counsel Ms.Sansriti Pathak is in personal difficulty and unable to attend the case, list after four weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

